



**AT BOMBAY  
ION**

**2019**

**Khalec  
An Egv  
Jasmine 2<sup>st</sup> Settlement, New Cairo, Cairo,  
Egypt and also residing at 555, Grand  
Millennium, Hotel Apartments, Abu Dhabi,  
UAE.**

**...Petitioner**

**VERSUS**

- 1. State of Maharashtra  
Through Chandan Nagar Police Station,  
having its address at Chandan Nagar,  
Pune.**
- 2. Paulami Apte  
An adult Indian inhabitant, aged 43 years,  
having her address at Flat No. 203,  
Citrine Nyati Empire, Kharadi,  
Pune 411 014.**
- 3. Mrs. Chhanda Ghosh,  
An adult Indian citizen, aged about 66 years,  
having address at Flat No. 203, Citrine Nyati  
Empire, Kharadi, Pune 411 014.      ...Respondents**

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**APPEARANCES-**

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Mr. Navroz Seervai, Senior Advocate a/w Mr. Subir Kumar, Mr. A. Rebello, Ms. Chahat Dhingra, Ms. Samiksha Manek i/by Mr. Subir Kumar for the Petitioner.

Ms. Sonal a/w Mr. Rohit Gupta, Mr. Nirupama Kar, Ms. Tishaa Maheshwari i/by Inter Juris for Respondent nos. 2 and 3.

Mr. V.B. Konde - Deshmukh, APP for Respondent - State.

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**NSHI, JJ.**

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**JUDGI**

1. This petition is filed praying therein to issue writ of Habeas Corpus or any other writ, orders/direction to direct the respondents to produce the body of the person i.e. Kian Kaseem son of Petitioner who has been illegally confined by Respondent No. 2 and 3 before this Hon'ble Court and further to hand over custody of Kian Kaseem to the Petitioner.

2. Respondent No. 1 herein is the State of Maharashtra. Respondent No. 2- Paulami Apte is the sister of wife of the Petitioner namely Soumi Ghosh and Respondent No. 3 is the mother of wife of the Petitioner. The Petitioner as well as Respondent No. 2 and 3 have raised various disputed question of facts. However, for the purpose of deciding the present petition, the relevant facts in brief, are as under:-

The Petitioner is an Egyptian national who was working in Mumbai with Weatherford India. He started working with Weatherford India in November 2006 and was stationed in Mumbai till January 2014. In July 2007 he met Ms. Soumi Ghosh who was also working in the same office. The Petitioner and Soumi were in a relationship from November 2007. In

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rk as a log analyst for  
and Ms. Soumi Ghosh

3. It is the case of the Petitioner that, in October 2012, Petitioner and Soumi Ghosh were engaged. Despite the Petitioner and Soumi Ghosh living in different parts of the world their relationship continued. In August 2014, the Petitioner and Soumi Ghosh got married at the Egyptian Embassy in Myanmar. In October 2014, the Petitioner and Soumi Ghosh also got a certificate of marriage under the Special Marriage Act issued by the marriage office of Pune district. After marriage, the Petitioner and Soumi Ghosh tried to conceive naturally but for medical reasons this was not successful. However, their second attempt with In Vitro Fertilization (IVF) was successful. It is the case of the Petitioner that, in December 2018, Soumi Ghosh temporarily moved to Pune to be with her parents during the last 3 months of her pregnancy, during which the Petitioner continued to visit Soumi in Pune from time to time and resided at the Petitioner's in-law's residence.

4. On 3<sup>rd</sup> February 2019, the Petitioner's son Kian Kaseem was born in Jehangir hospital in Pune. It is the case of the Petitioner that, the Petitioner was present before and during the delivery. The Petitioner arrived

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Petitioner again came back to Pune on 16<sup>th</sup> April 2019 from Egypt to see his

wife and son.

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5. On 17<sup>th</sup> April 2019, the Petitioner's wife Soumi Ghosh fell unconscious at around 6.30 am. She was admitted to Jehangir hospital where after approximately 2 hours of emergency medical treatment she was declared dead. It is alleged by the Petitioner that, soon after the death of Petitioner's wife, Respondent No. 2 (sister in law) started forcing him to leave the child with her in Pune and return to work. The Petitioner refused and stated that his child would remain with him. It is alleged Respondent No. 2 after death of Petitioner's wife pressurized the Petitioner to leave the job at Algeria and settle in Pune. It is alleged that, such action of Respondent No. 2 clearly speaks of interfering with the personal life of the Petitioner with the sole intention to take the illegal custody of the Petitioner's minor son, Kian Kaseem. Thereafter, Petitioner along with Kian as well as Respondent No. 2 traveled to Egypt<sup>th</sup> June 16 2019 where they resided together in the Petitioner's apartment. The Petitioner, his son and Respondent No. 2 lived in the same apartment in Cairo with the consent of

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 took the efforts to do the same and in fact further kept the surrounding  
 unhygienic.

6. However, from somewhere around September 2019, the arguments between the Petitioner and Respondent No. 2 increased as the Respondent No. 2 became over possessive over the Petitioner's son and would quarrel with the Petitioner about the trivial issues relating to the Petitioner's minor child. It is the case of the Petitioner that, at this juncture, both the Petitioner and Respondent No. 2 discussed about their togetherness and the Petitioner clearly told the Respondent No. 2 that the Petitioner and Respondent No. 2 cannot marry in future.

In September 2019, the Petitioner was offered a new position in Abu Dhabi UAE as he had requested a less demanding position and no travel and the ability to work remotely from home so that he could spend more time with his son. The Petitioner, his son and Respondent No. 2 moved to Abu Dhabi on<sup>st</sup>September 2019.

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alone or even let him take Kian to visit his family who were also residing in Egypt itself. She would never let Kian be away from her even if that meant the child would be away from his own father, the Petitioner herein. It is alleged that, the Respondent No. 2 has in fact hatched in her mind a conspiracy during the second week of September 2019 at Dubai wherein the Respondent No. 2 started planning about taking the custody of Petitioner's son, Kian Kaseem. It is alleged that, the Respondent thereafter all of a sudden told the Petitioner to book the tickets for Pune, India. On hearing the same, the Petitioner apprised the Respondent No. 2 that since the Residency Visa of the Petitioner is issued and Kian's visa would further take a month, it would not be appropriate to travel back to India at this juncture. However, the Respondent No. 2 insisted to go only for 3 days. Under these circumstances, the Petitioner booked the round-trip tickets for the Petitioner, Respondent No. 2 and his son, Kian Kaseem from September 2019 till 30 September 2019. It is further alleged that, soon after the arrival of Respondent No. 2 in Pune, on 28<sup>th</sup> September 2019, Respondent No. 2 went out of house informing the Petitioner that wanted to see a cardiologist and psychiatrist and that she had to do some

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approximately 11 pm., and requested the Petitioner to come to the police station with them. At that point of time it was informed by the Respondent No. 1 that, the Respondent No. 2 has filed some complaint against the Petitioner hearing that the Petitioner was shocked and further requested Respondent No. 1 that, since the Petitioner's son was asleep it would be more appropriate that the Petitioner visit the police station in morning. However, Respondent No. 1 insisted the Petitioner to come to the police station immediately. At the police station he was informed that Respondent No. 2 had complained to them that the Petitioner had sexually harassed the Respondent No. 2 and also that, he has harassed his son Kian Kaseem who was at the time 6 months old. The Petitioner explained to the inspector that the allegations were false, and he showed the text messages chats and e-mails between him and Respondent No. 2.

It is alleged that, Respondent No. 1 told the Petitioner not to return to his in law's apartment and told the Petitioner to shift in a hotel without his son. The action of Respondent No. 1 was shocking Petitioner as having no substance in the complaint made by Respondent

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Respondent No. 2 had

requested for custody of the child and if the Petitioner did not agree to the

same, she would see that a false FIR is registered against the Petitioner. It is

therefore clear that the Petitioner who otherwise has no criminal record and

has always gone out of his way to help the family of his late wife was being

blackmailed/harassed by his sister in law-Respondent No. 2 to transfer

custody of his son to her. After the said incident, Petitioner's son Ki

Kaseem has illegally and wrongfully been detained by Respondent Nos. 2

and 3 at their Flat No. 203, Nyati Empire, Kharadi, Pune, Maharashtra.

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It is further alleged that, the respondents are not allowing the

Petitioner to contact with his son and have threatened the use of police

machinery against him if he attempted to take away his son. In fact, since

the Petitioner is employed outside India, the Petitioner had to return back to

work to complete the Residence Visa in Abu Dhabi and the same

completed on 23<sup>rd</sup> October 2019. During the period from 24<sup>th</sup> October 2019

till date, the Petitioner's son has been kept in illegal custody by Respondent

No. 2 in particular and therefore, the Petitioner being a Foreign National has

approached this Hon'ble Court as the Respondent No. 1 has fur

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writ of Habeas Corpus for producing the body of the person i.e. Kian Kaseem and further direct Respondent No. 2 and 3 to hand over the custody of Kian Kaseem to the Petitioner.

11.

On 09.12.2019, the Petitioner has filed affidavit cum undertaking on behalf of Petitioner's mother Samira Ahmed Hussein Mostafa, wherein it is stated as under:-

1. I say that, I am the Petitioner's mother and I have been raising my own 4 children as well as my 9 grand children in the past. I say I shall, by all means, support my son to take care of my grandson at all times and give my grandson's welfare at most priority.
2. I state and undertake that, if my son is granted the custody of my grandson, I shall move to Abu Dhabi effective immediately to take care of my grandson at all times.
3. In the view of the foregoing, I humbly state that, my grandson's custody should be handed over to my son

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primary reason  
due to the fact  
named is my  
parent and the  
natural guardian.

12. The Petitioner has filed additional affidavit and stated that, during the access given to him he found that, child Kian is not being properly looked after by Respondent No. 2 and 3. It is stated Respondent No. 3 is not capable of taking care of child Kian. It is further stated that, Petitioner's mother Samira Ahmed Hussein Mostafa and his father Kamal will live at Abu Dhabi so as to take care of child Kian, after receiving his custody by the Petitioner.

13. Pursuant to the notices issued to respondents, Respondent No. 2 and 3 caused appearance through their solicitor Interjuris. Affidavit in reply on behalf of Respondent No. 2 and 3 was filed on 11.12.2019. The said affidavit was filed for the limited purpose for opposing admission of the petition with liberty to file further detail affidavit.

14. The preliminary objection has been raised for maintainability of the writ petition on the ground that, the Petitioner is an Egyptian citizen

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and do on. It is stated that,  
the Pet writ petition is not  
mainta ed that, child Kian  
Kaseen ion of issuance of writ  
of Habeas Corpus would not arise. The Petitioner has alternate efficacious  
remedy for redressal of grievance and therefore, writ petition filed by the  
petitioner deserves no consideration. The paramount consideration of child  
Kian should be looked into since his age is 10 months. Moreover child Kian  
was born on 3<sup>rd</sup> February 2019 at Pune is residing at the same address as  
stated in his birth certificate relied upon by the Petitioner along  
Respondent No. 3 who has better legal right to have the custody of the  
child in the absence of mother of the child. On this ground alone the  
Petitioner is not entitled to get any reliefs as prayed for in the petition and  
the petition deserves to be dismissed with cost. It is stated that, merely  
because the Petitioner is the natural guardian hence it automatic  
entitles him to custody of the child is not tenable in law or otherwise. Legal  
position clear that, for custody of minor child who is at a tender age cannot  
be put in the hands of an unfit parent just because he is a natural guardian  
as his father. In selecting a proper guardian of the minor, the paramount  
consideration should be the welfare and well being of the child. That, child  
Kian will not be safe with the Petitioner as Petitioner is temperamental,  
domineering, has sexually harassed Respondent No. 2 and had pedophilic

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child Kian is given to the Petitioner, he will move the child out of the jurisdiction of this Court, since he is working at Abu Dhabi. In reply to pleadings in the petition, it is stated that, since the birth of child Kian, Respondent No. 2 has always resided with the child and has taken care of the child Kian. After unfortunate demise of her sister, she sacrificed her career and travelled with the Petitioner to take care of child Kian to the extent that child Kian is presently most comfortable and feels secured with Respondent No. 2 as well as with Respondent No. 3. Without prejudice to the aforesaid, child Kian Kaseem, who is being born to Muslim father i.e. the Petitioner, it is settled position under the Mohommedan Law, maternal grandmother has the first right to the custody of the child in the absence of biological mother. Therefore, there is no illegality about the custody of the child by Respondent No. 2 and 3 who stay together along with child Kian at his place of birth. As Respondent No. 2 was very close to her sister, in her absence situation demanded that due to her attachment with child Kian since his birth, hence Respondent No. 2 decided take care of child Kian and travelled with the Petitioner. Respondent No. 3 was Principal in Bal Bikas School and she prematurely retired in or around mid

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Respondent No. 2 by father of Respondent No. 2 to her. There

allegation in the petition that Respondent No.2 is unemployed lady and

financial condition of entire family is poor is vehemently denied

Respondent No. 2 and 3. It is stated that, the contention of the Petitioner

that, he financially helped Respondent No. 2 and 3 for the treatment of

Respondent No. 3 and husband of Respondent No. 3 has financial problems

and has allegedly borrowed money from large number of vendors

vehemently denied. It is stated that, it is in the best interest of the child

Kian to remain in the joint custody of Respondent No. 2 and 3 for well

being and proper development and care in the environment familiar to

him. It is stated that, Respondent No. 2 due to love and affection for her

sister and the new born child Kian left her settled profession and work,

agreed to give a thought about possible relation with Petitioner

travelled with him. However, Respondent No. 2 had made it clear

Petitioner that, she is doing it only for her sister and the child Kian and if

she will develop feelings for him and for their relationship in future she

may consider marrying him.

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15. Respondent No. 2, Respondent No. 2  
 sudden The reason for their  
 travel t e Petitioner was to  
 relocat 's visa was expiring  
 and it warranted Respondent No. 2 with child Kian to exit the country,  
 hence Respondent No. 2 along with child Kian had to return to India along  
 with Petitioner for extension of the VISA. It is also alleged that during stay  
 of Respondent No. 2 in Cairo as well in other places, on nume  
 occasions Petitioner tried to sexually abuse her and further the incident on  
 14.08.2019 at Cairo had shaken her confidence to start family with the  
 Petitioner. After landing in Pune, Respondent No. 2 gathered her courage  
 and for her own and for child Kian's safety went to Chandan Nagar police  
 station to file a complaint based on the incidents of molestation, sexual  
 harassmt for the physical and mental assault inflicted upon Respondent  
 No. 2 by the Petitioner as well as the incident of 14.08.2019. It is stated  
 that, Petitioner's contention that Respondent No. 2 allegedly coaxed the  
 Petitioner to come to India with an alleged sinister plot to take forceful  
 custody of child Kian is utterly false and frivolous.

16. It is stated that, it is Petitioner's own admission that, his job  
 demanded lot of travel and in his absence only Respondent No. 2 was  
 residing with child Kian. Moreover, it is Petitioner's own submissions that

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petition. The contention of the Petitioner in his additional affidavit that

Respondent No. 3 is not capable to take care of Petitioner's son

completely denied. The mother of Petitioner never lived together with child

Kian to make any emotional bonding, hence the question of change of

custody at the hands of parental grand parents is not in the best interest of

child Kian as such Respondent No. 3 being maternal grand mother has

prior right to custody of child Kian. Moreover, it is pertinent to note that,

Petitioner's parents do not have any bonding with child Kian. If they were

so concerned towards child Kian, they could have come and stayed with

child Kian after demise of Petitioner's wife. The proper care of child Kian is

being taken in the house of Respondent No. 2 and 3. On 10.12.2019 when

the Petitioner along with his mother visited the residence of Respondent

No. 2 and 3 to meet child Kian and Petitioner's mother wanted to hold him,

child Kian started crying profusely as child Kian was unfamiliar

Petitioner's mother. At this stage, for well being of child Kian it

imperative that the custody of child Kian should not be altered, lest it may

have devastating consequence on the development of the child. It is of

utmost importance for the child that, the child should get full a

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17. Respondent No. 2 has filed further affidavit in reply denying allegations in the petition, rejoinder and affidavits dated 03.12.2019 and 09.12.2019 filed by the Petitioner. It is stated that, sister of Respondent No. 2 i.e. Soumi Ghosh has very close bonding with Respondent No. 2 and she used to share personal issues with Respondent No. 2. In fact, sudden demise of her sister Soumi Ghosh in the early hours on the fateful day of 17<sup>th</sup> April 2019, was shocking incident in mysterious circumstances, which left her family devastated as she was in fact sending chat messages and photographs of memories of previous events to her mother until 3 AM that morning while she was with Petitioner in her room at their residence. It is stated that, she used to lovingly call<sup>2</sup> respondent, 'Didibhai', Soumi's nickname is 'Tushki' but lovingly they both used to refer each other as 'Mamla'. They fondly call child Kian as 'Dozo' and the Petitioner is referred as 'Dodo'.

It is stated by Respondent No. 2 that, petition has been filed by the Petitioner by falsely and wrongfully alleging kidnap and alleged illegal

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unfortunate demise of her sister Soumi until Petitioner and Respondent No. 2 mutually decided to travel to Cairo, Egypt as the Petitioner had to resume his work in Cairo and it was in the best interest of child Kian Respondent No. 2 to move with Petitioner as after Soumi, Respondent No. 2 was the closest to the child Kian like a mother to him. It is pertinent to note that, even Petitioner's whole family was living in Cairo but Petitioner did not have confidence on his family to take care of child Kian rather was confident that Respondent No. 2 would be the best person to take care of child Kian in the absence of her sister Soumi. Respondent No. 2 therefore, states that, allegations of alleged kidnap or of illegal detention frivolous, without any basis and have been made as an after t almost two months after the Petitioner moved out from Respondent No. 2's residence pursuant to the police complaint filed by Respondent No. 2 against the Petitioner immediately after returning back to India on 27 September 2019.

18. It is further averred in the affidavit in reply that, there is absolutely no case made out by the Petitioner to suggest any forcef

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detenti Respondent No. 3, and  
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 who has been so far brought up in the care and custody of Respondent No.  
 2 at all times and from time to time also in the care and custody of  
 Respondent No. 3. Respondent No. 2 gave child Kian priority over her  
 career. Even the Petitioner himself admitted on several occasions that, after  
 Soumi, Respondent No. 2 is the second mother to Kian and an amazing  
 mother and even that the Petitioner told Respondent No. 2 that, he was  
 very happy with Respondent No. 2. It is stated that, Dr. Raghav Barve  
 certified that Respondent No. 2 can resume work and therefore, custody of  
 child Kian to be restored with Respondent No. 2 and 3. Respondent No. 2  
 and 3 have first preference over all others to have custody of child Kian till  
 he attains majority. Moreover, Respondent No. 3 who has lost her daughter,  
 naturally has more love and affection towards the child, and child Kian will  
 be safer in the hands of Respondent No. 3 than with Petitioner and his  
 mother. Therefore it is prayed that, petition may be rejected.

19. In reply to affidavit in reply filed by Respondent No. 2 and 3,  
 the Petitioner has filed rejoinder and denied the allegations made  
 affidavit in reply against him. It is stated that, Petitioner is well qualified

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and served his MBA from IIM, Kozhikode, India for MBA. He has a very good relationship with his child. In past also he had custody of his son Kian. He used to travel frequently to Pune to see his wife. Further Kian was born on 3<sup>rd</sup> February 2019, he has frequently travelled to Pune to remain with his wife and son. When his wife passed away on 1<sup>st</sup> April 2019, he took leave of two months, only to take care of his son Kian Kassem. Further his son moved with him to Egypt on 16<sup>th</sup> June 2019 and was living with him in his custody until September 27, 2019. Respondent No. 2 also accompanied them. From the date of birth of his son, he always has been concerned about the welfare of his child. He even took a paycut to have a job where he could work from home to take care of his son. He had custody of his son until on 28<sup>th</sup> September 2019 when the Respondent No. 2 misused the machinery of police and kidnapped his son. After kidnapping of his son, he consulted lawyers at Pune and finally filed appropriate proceedings at Bombay. He is in India from 21.11.2019 till date again solely for his son. It is stated that, child Kian is never been familiar with Respondent No. 3 who is the maternal grand mother, as child Kian has been living with Petitioner in Egypt and Abu Dhabi. Respondent No. 3 has not been concerned with the custody or the welfare of his son. Respondent No. 3 is elderly lady who has got operation for Breast Cancer, herself

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require me for child Kian. It is stated that the presumption is that it is in the best interest of the child with the Petitioner. Respondent No. 2 is unable to take care of herself due to an accident. There are enough family members in Petitioner's house which will be conducive for the growth of child Kian. The mother is a fit person and she has also given an undertaking to this Court that she will be staying with him at Abu Dhabi. At Abu Dhabi, brother of Petitioner also stays who is married and has two children aged about 13 years old and 8 years old.

20. It is stated that, there is malicious attempt on the part of Respondent No. 2 and 3 to justify the illegal acts committed by them. It is stated that, Petitioner is willing to bring his son to India twice a year so that the Respondents can have access to child Kian. The Respondent No. 2 and 3 are welcome to come to Abu Dhabi to meet child Kian. It is stated that, the allegation of remarriage in future is not correct and in any event it has no bearing on the issue of custody. The question of "irreparable loss" and "prejudice" cannot arise as the child was never living in India. He has ordinarily been living in Cairo and Abu Dhabi. It is stated that, child Kian is familiar with Petitioner's parents. The Petitioner has placed on record photographs of his son with his father and mother in Egypt to show that

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custody of a minor from a person who is not his legal guardian. In support of aforesaid contention learned senior counsel pressed into service exposition of law in the case of Gohar Begam V. Suggi Alias Nazma Begum<sup>1</sup> and Tejaswini Gaud V. Shekar Jagdish Tewari<sup>2</sup> He submits that, it is not a proceeding to determine who should have custody. The limited scope of inquiry is whether the detention of a minor child was illegal and without authority of law. In support of aforesaid contention he relied upon the observations made by Hon'ble Supreme Court in Para 19 in the case of Tejaswini Gaud (supra). He further submits that, the welfare of the child is the paramount consideration. The Court will not rely on averments made in thin air to determine who is entitled to the custody of the minor. In support of aforesaid contention, he pressed into service the exposition in the case of Manju Seshachalam V. Vijay Thirugnanam<sup>3</sup> He submits that, in the said case it was held that, no reliance could be placed on a vague unregistered adoption deed that did not even specify the date or time of adoption. Various factors are to be kept in mind to determine the welfare of the child including the child's comfort, health, education and intellectual

1 (1960) 1 SCR 597

2 (2019) 7 SCC 42.

3 (2018) SCC Online Kar 621

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development of the child is the best interest of the child and especially the welfare of the child. The learned senior counsel invites our attention to the exposition in the case of *Tejaswini Gaud (supra)* so also *Poolakkal Ayisakutty V. Parat Abdúl Samad*. Learned counsel submits that, the Supreme Court has held that, merely because a person has taken care of the child for some time, does not entitle them to retain custody of the child. The inquiry is as to whether the natural guardian is unfit to take care of the child.

22. Learned senior counsel submits that, the Petitioner is the only person under law qualified to be the guardian and to have custody of Kian. It is also undisputed that when parties marry under the Special Marriage Act, their personal law no longer applies. In support of aforesaid contention, our attention is invited to Para 10.7 in the case of *M. N. A. Special Marriage Act* is a secular law that permits parties to a marriage to avail secular and uniform remedies, and aids them in overcoming the constraints or discrimination faced in their own personal laws as held by Madras High Court in the case of *Reginald Danies V. Sadhana* for this reason that the Petitioner and his wife chose to marry under the Special

4 2004 SCC Online Kar 161

5 2018(3) ALL MR (JOURNAL) 65

6 AIR 1969 Mad 365.

Marriage

Act applies, the  
 applica the Petitioner (a  
 Muslim rying under the Special  
 Marriage Act chose to give up their personal laws and be governed by the  
 secular and uniform statutes the law of India. In support of aforesaid  
 contention learned senior counsel invites our attention to the observations  
 made in Para 23 in the case of Dr. Abdur Rahim Undre V. Smt. Padma  
 Abdur Undre

23. Learned senior counsel submits that, in the present case neither Muslim nor Hindu law will apply to determine guardianship/custody of the Kian. Even for the sake of arguments alone, it is presumed that Muslim Law applies, neither Respondent No. 2 Respondent No. 3 have any rights to custody of Kian, as he has been removed from the ordinary residence of the Petitioner. In support of aforesaid contention learned counsel pressed into service the exposition of law in the case of Siddiq-un-Nissa Bibi V. Nizam-Uddin Khan. Under Section 6 of the Hindu Minority and Guardianship Act, 1956, the parents are in the first instance entitled to guardianship and custody of a minor child. Therefore, there is no question of reference to the personal law. The

7 1982 SCC Online Bom 29.

8 1931 SCC Online ALL 203.

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substantive provisions of the Guardians and Wards Act, 1889 apply in full force as it is in relation to the appointment of guardian of guardianship and custody of a minor child of either sex, irrespective of their religion or faith. The Act makes it clear that a mother or father of a minor is the natural guardian, and another person can only be appointed as guardian if the parent is “unfit”. Learned counsel invites our attention to the Section 19 of the Guardians and Wards Act.

24. It is further submitted that, to prove the Petitioner to be “unfit”, the Respondents would have to file a petition for Guardianship under the applicable law. The test of whether a person is unfit has been the subject of judicial interpretation in a number of cases. The position of law has been summarised in the case of Reginald Daniel (supra) that the test is to ascertain whether the legal guardian is “unfit” to be guardian, The test is not whether the Petitioner is “less unfit” than the Respondent. The Respondents would, after returning custody to the Petitioner as the only lawful guardian of Kian, have to show that the Petitioner is “unfit” to be a Guardian by instituting appropriate proceedings.

The Guardians and Wards Act also does not make a distinction between custody and guardianship. Therefore, for the welfare of the child both custody and guardianship have to be with the Petitioner, unless he is

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proved

as Corpus petition, it is clear that the court in the present instance recognizes the Respondent Nos. 2 and 3 as legal guardians. Therefore, the Respondent Nos. 2 and 3's detention of Kian in the custody of the Respondent Nos. 2 and 3 is illegal.

25. It is submitted that, welfare of the child demands that the Respondent No. 1, the Petitioner be given custody of Kian. It can be seen that in the present case, it is undisputed that Kian was in the custody of the Petitioner from the birth of his son, including after the death of his wife on 17<sup>th</sup> April 2019 until 28<sup>th</sup> September 2019 when after the child was forcibly taken from the Petitioner by misusing the police machinery. Child Kian was living with the Petitioner in Cairo, Egypt and Abu Dhabi. Even prior to the birth of Kian, the Respondent No. 1, the Petitioner and his wife were residing in Dubai and intended to emigrate to Canada. The Respondents admittedly agreed that it was in the best interests of the child to travel and live with his father i.e. the Petitioner in Cairo after his mother's death. The Petitioner had only agreed to let Respondent No. 2 come to Cairo to help in taking care of the child. The Respondent No. 1, the Petitioner is the natural guardian of Kian has been in his or his late wife's custody throughout i.e. from birth and till 28<sup>th</sup> September 2019, when such custody was illegally taken from him. Neither Respondent No. 2 nor 3 have

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 should be separated  
 hom he has been  
 son has taken care of  
 stody of the child. In  
 support of aforesaid contention learned senior counsel invites our attention  
 to Para 35 in the case of Tejaswini Gaud (supra).

The welfare of the child ordinarily dictates that custody be given to the father over relatives (except the mother). Learned senior counsel in support of aforesaid contention once again placed reliance in the case of Tejaswini Gaud (supra) and Poolakkal Ayisakutty (supra).

26. Learned senior counsel submits that, it can be thus seen that removal of Kian from the custody of the Petitioner is a disruption to the existing state of affairs. Furthermore, it is in the best interest of Kian that he be in the custody of the Petitioner for the following reasons:-

Firstly, the Petitioner is Kian's father and the only living parent- a child should not be deprived of the natural love and affection of his parents. The Petitioner lives in Abu Dhabi and if Respondent Nos. 2 and 3 are allowed to continue their unlawful detention of Kian, there is a real danger that Kian's father would be cut out of his life. The intention of the Respondent's to cut Kian's father out of his life is clear from their statement

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 and su rprived of a father-this  
 is well known to the Respondents, and in fact is their objective.

Secondly, the Petitioner has specifically taken a new role in Abu Dhabi which requires no travel and enables him to work from home, so that he could spend time and dedicate himself for the upbringing of his child. The Petitioner's mother who has bonded with Kian when the Petitioner was in Cairo with Kian will live with the Petitioner to provide any support that is needed. Thirdly, the Petitioner is highly educated and is working with a top multi national firm and is earning a good salary in UAE. Fourthly, the educational opportunities available to Kian in Abu Dhabi will be far greater. In fact, this would be in line with the wishes of the Petitioner and his deceased wife who were living in Dubai and wanted to emigrate to Canada for a better future.

27. Learned senior counsel further submits that, it may also be seen that the leaving Kian in the custody of the Respondent No. 2 and 3 is not in his best interests for the following reasons:-

Firstly, Respondent No. 2 is currently recovering from major

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e Kian. Respondent  
 e care of herself. Kian  
 vere unattended to by  
 o Kian, for the same.

Therefore, the Respondents are unfit to have custody of Kian. Secondly, Respondent No. 3 was never interested in taking care of the child. the child has been living with the Petitioner and Respondent No. 2 has also been living with them. It is therefore surprising that for the first time since the death of the Petition's wife, Respondent No. 3 is now seeking to exercise some purported rights to custody of Kian. Thirdly, the financial position of the Respondents is not stable. There have been instances of collection agents coming to the house due to the business dealings of Respondent No. 2's father. This has been admitted by Respondent Nos. 2 and 3. This is not a good environment for a child. Fourthly, the allegations made by Respondent Nos. 2 and 3 against the Petitioner are outlandish, reckless, and without a shred of corroborating evidence. Every possible allegation that Respondent No. 2 can think of has been hurled at the Petitioner. These allegations are completely contrary to the correspondence between the parties wherein Respondent No. 2 time and time again acknowledged that the Petitioner is a wonderful and doting father. It is clear from Respondent's own affidavits that Respondent No. 2 has carefully created a record and executed a calculated attempt to misuse the police machinery

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of the Petitioner, who had a child with him and who wished to emigrate to Canada with him. Respondent No. 2 by suppressing documents has also alleged that Kian is not the Petitioner's son. This shows the moral character of Respondent No. 2 who will make any allegations and go to any length to achieve her goals. These are nothing but malicious, libellous and calculated allegations that have been made by Respondent No. 2 to misuse the police machinery to seize custody of child Kian. It is clear that neither Respondent Nos. 2 nor 3 are fit persons to take care of Kian given their conduct. Fifthly, Respondent No. 2 on her own showing will have to travel extensively for work. Respondent No. 3 is unable to take care of Kian. Sixthly, Respondent No. 2 is divorced twice, and such fact is conveniently not disclosed in the reply and she is not fit to take care of the infant child. It is not known if she will re-marry again and what will be the consequences for Kian.

In the circumstances, it is submitted that, custody of Kian be handed over to the Petitioner who is his only living parent and legal guardian.

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28. Respondent Nos. 2 and 3 s prerogative writ which can be s to be satisfied of the followir oduce a minor-

- (a) The detention is illegal and without any authority of law;
- (b) That it is in the welfare of the child that his/her custody be given to the Petitioner.

29. It is submitted that, child Kian is admittedly an Indian citizen and a Muslim. It is pertinent to note that admittedly, the late mother of Kian got pregnant outside India through IVF but she and and the Petitioner consciously chose India for delivery which indicates that the parents of child Kian wanted him to be an Indian citizen. An Indian child is presumed to have his father's religion. In support of aforesaid contention learned counsel invites our attention to Para 23 and 24 of judgment of Hon'ble Supreme Court in the case of Commissioner of Wealth Tax Vs. Late R Sridhara<sup>9</sup>, Raj Kumar Gupta Vs. Barbara Gu<sup>10</sup>pta

Learned counsel further submits that, under the Muslim Personal Law which is applicable to Kian, his custody ought to remain with Respondent No. 3. In support of aforesaid contention learned cou invites our attention to Para 230 and 236 of Mulla Principles of Mohd. Law

<sup>9</sup> (1976) 4 SCC 489

<sup>10</sup> (1989) CalLJ 195

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is submitted that,  
grandmother. In support  
service judgment of  
Jllah<sup>11</sup> Klt Nur

Begum Vs. Mt. Begum & Ors, reported in AIR 1934 Lah 274. Learned counsel submits that, even the Respondent No. 2 has a preferential right to custody of Kian over the Petitioner. Learned counsel once again invites our attention to Para 230 and 236 of Mulla Principles of Mohd. Law (supra). It is pertinent to note that, Petitioner has made Kian's maternal grandmother i.e. Respondent No. 3 as respondent to the petition and not Kian's maternal grandfather.

30. It is urged that, applications for guardianship and/or custody are governed by the provision of the Guardians and Wards Act, 1890. Section 17 of the Guardians and Wards Act, 1890 itself provides that in appointing or declaring the guardian of a minor, the Court shall, subject to the provisions of the Section, be guided by what consistently with the law to which the minor is subject, appears in the circumstances to be for the welfare of the minor. Guardianship and custody are different under the provisions of the Guardians and Wards Act, 1890 as well as under the Muslim Law. The Courts have held that under the Guardians and Wards

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guardian of the child. However, for matters of custody, the mother has the first right to custody upto the prescribed age and failing the mother of the child, certain female relations have the right of custody. Only in the absence of all specified female relations that the father or his prescribed male relations have the right of custody upto prescribed age. The difference between custody and guardianship under Muslim Law has been recognized and given effect to by the Courts. In support of afo submission learned counsel placed reliance on reported judgment Hon'ble Supreme Court in the case of Athar Hussain Vs. Syed Siraj Ahmed & Ors<sup>13</sup>.

31. Learned counsel submits that, judgment of Hon'ble Allahabad High Court in Siddiqun-Nissa (supra) relied upon by the Petitioner is, with respect, erroneous and contrary to Muslim Law. In any event, in the facts of the said case the welfare of the child was held to be with the father and not maternal grandmother. The said judgment relies upon a judgment of the

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<sup>12</sup> (2009) 7 SCC 322.

<sup>13</sup> (2010) 2 SCC 654.

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the custody of the person of her minor upto a certain age, according to the sex of the child but, she is not the natural guardian. The father alone or if he be dead, his executor is the legal guardian. Under Muslim Law, in absence of the mother, the mother's mother (Respondent No. 3) has the custody of the person of Minor (Kian). Neither Mulla nor Tyabji mention any requirement of the mother's mother being within the jurisdiction of the father to be entitled to custody.

The said judgment has been dissented to by later judgment of Allahabad High Court. That, the Petitioner and Soumi Ghosh were married under Special Marriage Act, 1954 makes no difference to the personal law applicable to child Kian. It has a bearing on the parties to the marriage limited to the extent provided under Sections 19 to 21A of the said Act. In the circumstances, the custody of child Kian with Respondent No. 3 is legal.

32. It is submitted that, welfare of the minor is the paramount consideration even in a petition for Habeas Corpus. The same has been held in the judgment relied upon by the Petitioner. In support of aforesaid

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<sup>14</sup> 1918 (20) BOMLR 1022

contention of law in the  
 case of ), Smt. Manju Malini  
 Seshachandran<sup>15</sup> Karapur  
 Bhagwati, as, the Court had  
 come to a categorical finding that the welfare of the child lay with the  
 Petitioner and/or that the Respondent was unfit to have custody of the  
 minor.

The Petitioner is unfit to have custody of Kian for various reasons. It is pertinent to note that Kian's mother was apprehensive about bringing up Kian in the environment of her matrimonial home and wanted to shift to Pune permanently. In support of aforesaid submission learned counsel invites our attention to the annexures to the affidavit in reply, in the nature of chats between Respondent No. 2 and Kian's mother at Pages 113 to 115.

The Petitioner has pedophilic tendencies. These Respondents have mentioned in detail the incident which was witnessed by Respondent No. 2 on 14<sup>th</sup> August 2019. The Petitioner has baldly denied the allegations and has alleged that there was altercation between him and Respondent No. 2 on that day. Kian's mother had also informed Respondent No. 2 about the pedophilic tendencies of the Petitioner towards his niece. In support of

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15 (1981) 3 SCC 92

16 2012 SCC Online Bom 986.

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The Petitioner is seeking custody of Kian in until the interim arrangements are made.

Principally, Respondent No. 3 is well suited to have custody of Kian. Respondent No. 3 is well suited to have custody of Kian. Respondent No. 3's husband was an employee of State Bank of India and draws a pension. The financial condition of the family of Respondent No. 3 and 2 is stable. Respondent No. 3 and 2's family is and has always been a close knit family. In fact, the Petitioner has stayed with Respondent No. 2, Respondent No. 3 and Respondent No. 3's husband like a family in the past.

The marriage registration of the Petitioner and Soumi Ghosh under the Special Marriage Act which was done in Pune, as well as the marriage receptions held at Pune and Bangkok, were witnessed only by Respondent No. 3, 2 and Respondent No. 3's husband whereas no one from the Petitioner's family was present, but not in Myanmar as has inadvertently mentioned in the affidavit in reply of Respondent No. 2 and legal submissions earlier presented in this Court.

35. Even in the cases of petition for writ of Habeas Corpus in case of Inter Country Dispute between the parents of a foreign citizen minor who has been brought to India and where there is an order by the native

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 learned counsel pressed into service exposition of the Hon'ble Supreme Court in the case of Nithya Anand Raghavan Vs. State (NCT of Delhi)<sup>17</sup> followed in Prateek Gupta Vs. Shilpi Gupta & Ors<sup>18</sup> and Kanika Goyal Vs. State of Delhi<sup>19</sup>. It is submitted that, the judgment of Hon'ble Supreme Court pronounced on 20.01.2020 in Yashita Sahu Vs. State of Rajasthan<sup>20</sup> is distinguishable on facts.

As the Petitioner is foreign national while child Kian is an 11 months old Indian citizen, if the Petitioner is allowed to take Kian out of India on the basis of a summary enquiry, it would be impossible to get Kian back. The undertaking given by the Petitioner or his mother cannot be enforced once Kian is taken out of the jurisdiction of this Hon'ble Court. The argument about Abu Dhabi is a far fetched argument. The Court cannot rely upon such arguments made by the Petitioner. Pertinently, the Petitioner himself has studied in IIM, Kozhikode. It is submitted that, false statements made by the Petitioner disentitle him to discretionary relief. The Petitioner has falsely contended that his relationship with Respondent No.

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17 (2017) 8 SCC 454.

18 (2018) 2 SCC 309

19 (2018) 9 SCC 578.

20 Criminal Appeal No. 127 of 2020.

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2 was a \_\_\_\_\_ between the Petitioner and Re

36. \_\_\_\_\_ stated in the petition that Respondent No. 2 had sent his C.V. without his knowledge. Petitioner has suppressed from this Hon'ble Court that he had forwarded his C.V. to Respondent No. 2 by his email dated ~~14/08~~<sup>14/08</sup> 2019 and had also sought Respondent No. 2's help in getting a job. The Petitioner was looking for job opportunities in India.

The Petitioner has further falsely alleged in the petition that Respondent No. 2 is a non working lady and therefore would not be in a position to maintain Kian. In view of the evidence produced by Respondent No. 2 is working and earns well, the Petitioner has the audacity to now state that Respondent No. 2 is too busy to look after Kian as she travels extensively for work.

37. The Petitioner has made claims of financially helping Respondent No. 2 and her family before and even after the death of his wife. The Petitioner had in fact made the bank transfers mentioned in the petition during his wife's pregnancy. The Petitioner had transferred Rs. 1.30 lakhs to Respondent No. 2 after his wife's death as he was closing his Citi

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December 2019, the Petitioner did not make any attempt to find out the well being of Kian. The Petitioner's contention that he had to return to Abu Dhabi to complete the Residency Visa shows that he was more concerned about the same than Kian. Moreover, the said contention is contrary to his chats in September 2019 that he did not care for the residency visa of Abu Dhabi.

38. The Petitioner has admittedly studied in India and has worked in India. The Petitioner is familiar with India and was again looking for job opportunities in India. The Petitioner has also applied for OCI Card. In these circumstances, it is surprising that the Petitioner has till date not filed any police complaint of "kidnapping" against Respondent No. 2 or 3. The Petitioner did not approach the Egyptian Embassy for help but went back to Egypt/UAE. The allegation is an afterthought. The Petitioner has approached this Hon'ble Court with clean hands. The Petitioner's credentials are poor. The high prerogative writ of Habeas Corpus is a discretionary remedy. In view of falsehoods and suppression by the Petitioner and in view of disputed questions of fact which cannot

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decide the Petitioner to apply  
to the Kian after factual  
determ . More so, as the  
Petitor ends to take child  
Kian- an 11 month old Indian citizen out of the jurisdiction of this Hon'ble  
Court.

39. It is argued by the learned counsel for 2<sup>nd</sup> and 3<sup>rd</sup> respondent that, the Hon'ble Court will have to decide that the welfare of the minor child lies with the either the Petitioner or the Respondent Nos. 2 and 3. It is submitted that, it is an admitted position that the child has been taken care of by Respondent No. 2 and 3 from his birth till he left for Cairo in June, 2019. Thereafter, the child has been cared for by Respondent No. 2 like a mother. To be able to give motherly love and care to Kian, Respondent No. 2 had left her old parents and work in India and joined the Petitioner in Cairo, Egypt. The Petitioner has time and again acknowledged this fact. In the eyes of the Petitioner, Respondent No. 2 was a great mother. On numerous occasions the Petitioner has stated this fact in the chats he had with Respondent No. 2. He has made statements like, 'you are an amazing mom', 'we love you a lot best mama', 'I am sure Kian loves you the most'. The Petitioner had booked return tickets for Respondent No. 2 as well before coming to India on<sup>th</sup> 29 September 2019 as he intended to take back

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 Respor of Kian. The child was  
 merely From the point of time  
 he has and 2. The only  
 motherly face that the child recognizes is that of Respondent No. 2 as he  
 has spent majority of his lifetime of about 11 months with Respondent No.  
 2. The bond between Respondent No. 2 and Kian is of mother and child. It  
 is pertinent to note that, the natural environment Kian has stayed in his  
 entire lifetime is the one with Respondent No. 2 in it, whether in India or  
 outside India. Child Kian was born in Pune and stayed there till June 2019,  
 for few days in July 2019 and then from<sup>th</sup> 17 September 2019 till date has  
 been in Pune. So for all practical purposes the natural environment for Kian  
 is to stay in Pune under the care of Respondent No. 2 and 3. Kian's mother  
 called on Respondent No. 2 and 3 for her delivery and taking care of the  
 child as can be seen from the chats between the two sisters. Respondent  
 No. 2 was very close to her late sister.

40. In reply to submissions made by learned counsel appearing for  
 2<sup>nd</sup> and 3<sup>d</sup> respondent, learned senior counsel appearing for the Petitioner  
 has submitted note of rejoinder on behalf of the Petitioner. Relying upon  
 said note learned senior counsel submitted that, there is no  
 mention/justification on how the respondents are in custody of Kian. The

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 Kian af facts on record it is  
 clear th uardian) had lawful  
 custody vas never disputed  
 and was with the knowledge and consent of the Respondents. Respondent  
 Nos. 2 and 3 did not have custody of child Kian at all from the time of his  
 birth till 28<sup>th</sup> September 2019. It is clear that Respondent Nos. 2 and 3 got  
 custody of Kian only on the night of 28<sup>th</sup> September 2019 by misusing the  
 police machinery. They have not demonstrated how they have lawfully  
 assumed custody of child Kian from the Petitioner. There has been no  
 answer therefore to the fundamental issue raised in the Petition.

The Respondents belated allegation that the Petitioner voluntarily gave upon custody of child Kian is without any basis. As stated in Manju Seshachalam (supra) any allegations made in thin air cannot be considered for the purposes of deciding custody. The Respondents had to demonstrate how they lawfully obtained custody of child Kian- they have not done so. All the respondents have sought to do is state that Respondent No. 3 has an 'entitlement' to custody of child Kian. There is a difference between actually being in lawful and legal custody, and the abstract assertion that one is, in law 'entitled' to custody.

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ssuming that Muslim  
 with the Petitioner for

- (i) Muslim cannot have  
 custody over Kian;
- (ii) Under Muslim Personal Law, when the child is removed from  
 the ordinary place of residence of his father, custody/hiznat  
 of the child would no longer vest in Respondent No. 3.

Preposition (i) is clearly seen from paragraphs 246 and 249 of  
 Tayabji, Muhammadan Law, Faiz Badruddin Tyabji, which  
 clearly establishes that a Muslim is preferred over a non-Muslim. Neither  
 Respondent No. 2 nor Respondent No. 3 is a Muslim, and they  
 therefore not entitled to custody of child Kian. The only answer of the  
 Respondents is that such a disqualification would be discriminatory and  
 would violate fundamental rights. This of course does not consider the fact  
 that the said respondents have not challenged the said law in  
 proceedings, nor have they even pleaded in their replies that the said  
 personal law violates fundamental rights. In any event, as is clear from the  
 judgment of the Hon'ble Bombay High Court in State of Bombay  
 Narsuappa<sup>21</sup>, personal law cannot be challenged on the basis that it is  
 discriminatory under articles 14 or 15. The said judgment has not been

<sup>21</sup> 1951 SCC OnLine Bom 72

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Un-Niss judgment in Siddq-  
 is remc ent that when a child  
 present at Abu Dhabi and earlier at Cairo, Egypt such that his right and  
 duty of supervision of the child is impaired and right of "hiznat" is lost. The  
 Respondents have sought to distinguish the said judgment on the following  
 grounds.

- (a) That the said judgment is wrong, as Mulla does not mention the rule set out in the judgment in Siddiq-Un-Nissa Bibi (supra). Therefore, the said rule is not a rule of Muslim personal law;
- (b) That the said judgment has been dissented to by later judgments of the Allahabad High Court in Sakina Begam Vs. Malka Ara, Hafiz Rahaman Vs. Shakila Khaton and Khurshid Gauhar Vs. Siqqiunnisa.

At the outset it must be noted that, the relevant passage in Siddiq-Un-Nissa Bibi (supra) has been authoritatively quoted by the Hon'ble Supreme Court in Athar Hussain (supra).

With respect to clause (a) hereinabove it is submitted that Mulla's commentaries does not exhaustively set out Muslim personal law. The commentary of the said author cannot be said to be a higher source of law than a judgment of the Hon'ble Allahabad High Court, which has also

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been a learned author is but one of personal law. Tayabji for example are not found in Mulla. I s not considered, let alone doubted the correctness of the judgment in Siddiq-Un-Nissa Bibi (supra). Therefore, the mere fact that the ratio set out in Siddiq-Un-Nissa Bibi (supra) does not find mention in Mulla does not in any way affect the ratio. With respect to clause (b) herein above it must be pointed out that above judgments in Sakina Begam Vs. Malka Ara and Hafizur Rahaman Vs. Shakila Khatoon did not purport to overrule Siddiq-Un-Nissa Bibi (supra) at all and arose in very different facts and circumstances. They do not doubt the rule in Siddiq-Un-Nissa Bibi (supra).

42. It is submitted that, the judgment in Khurshid Gauhar Siddiquinisa was of a single judge and the same could never overrule the decision of the division bench in Siddiq-Un-Nissa Bibi (supra). Indeed, on a closer reading, it did not purport to do so. The Hon'ble Court in the facts of that case held that the mother could not be denied custody as the parties were in fact living close together and the general supervision of the child was not effected. In the present case, keeping the child with Respondent No. 3 would result in the Petitioner who lives in another country being deprived of all the rights of general supervision of Kian. In any event in

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ld Kian.

43. It is further submitted that, Muslim law cannot and does not apply, as the Petitioner and his wife were married under the Special Marriage Act and for the following reasons:-

(a) The Muslim Personal Law (Shariat Application) Act only applied when all the parties are Muslim. In the present case, the wife of the Petitioner, and Respondent Nos. 2 and 3 are Hindu. Therefore, Muslim personal law will have no application.

(b) The parties were married under the Special Marriage Act. As held by this Hon'ble High Court in Robaba Khanum Vs. Khodadad Boman Iran<sup>22</sup>, in a situation where the parties are from different religions, the religion of neither party would apply. The secular laws of India as set out in Guardians and Wards Act would apply. The judgment in CIT Vs. Sridharan is not applicable as it did not arise in the context of marriage, and the rights and duties arising out of the same. The said case was a dispute relating to taxation of an HUF that relate to property rights.

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22 1947 ILR Bom 223

(c) d to be applicable, it  
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to :he child. This would  
mean that though the parties agreed to get married under the Special  
Marriage Act, in all cases where spouses were of a different religion,  
even a mother's right to custody as also that of the father would  
stand forfeited due to the application of personal law. This would  
undermine the parents choice to get married under the Spe  
Marriage Act, and entirely defeat the purpose of the Special Marriage  
Act.

44. Learned senior counsel appearing for the Petitioner submits that, the allegations made by the respondents against the petitioner are false and malicious. It is submitted that, the Respondents have blindly made all sorts of allegations against the Petitioner in their affid including that he was not the father of Kian; that the relationship between the Petitioner and his late wife was bad that she wanted to move back to Pune; that the Petitioner has pedophilic tendencies; the Petitioner suffers from anger issues and OCD; the Petitioner molested the Respondent; that the Petitioner did not financially help his wife when she was studying in Canada; that the Petitioner did not take care of his wife during pregnancy;

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possible. This shows that the entire gamut of allegations are false, and are  
nothing but a cold and calculated attempt by the Respondents to get custody  
of Kian, by an attempt at a character assassination.

Learned senior counsel for the Petitioner submits that, as far as  
the allegation that the late wife of the Petitioner wished to move to Pune  
permanently, is concerned, the same is clearly incorrect. The respondents  
failed to point out that the said chats were of July 2018, and were another  
manifestation of the normal ups and downs in any marital relationship.  
Indeed, the late wife of the Petitioner submitted applications for emigration  
to Canada first on 19.10.2018 for both the Petitioner and herself much after  
the said dates. She was in correspondence with the relevant authorities until  
a few days before her demise. Indeed, they had booked a vacation at the  
Hilton, Shilim. This is just another one of the Respondents' attempt to show  
that there was discord between the Petitioner and his wife by suppressing  
their own emails that showed that this was part of the normal ups and  
downs of a marital relationship. Therefore the statement/submission that  
the Petitioner's late wife wanted to live permanently in Pune is incorrect.

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The petitioner has set out in detail the events of 14 August, 2019 in his rejoinder, with supporting documents including Uber receipts and a doctors prescription. It is clear from the same that the said allegations is absolutely incorrect.

It is further submitted that, the Respondent has not also for the first time alleged in their note that 'the Petitioner would not have been happy if their child turned out to be a girl'. This has not been pleaded in either of the two detailed affidavits filed by the Respondents. The insinuation made by the Respondents are denied and can be seen from the chats themselves. It shows that the Respondents even at this stage are seeking to make every possible allegation against the Petitioner. It must be noted that these chats do not involve the Petitioner, but are a between the Respondent No. 2 and the late wife of the Petitioner. It is therefore clear that all of the above allegations are false and are without an basis.

Learned senior counsel submits that, the stay of his late wife in India was only temporary. It is common both in Indian and Egyptian culture

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 ada. By birth Kian is  
 both and Indian and Egyptian citizen. Indeed both Respondents recognized  
 that Kian's interest would be best served by him moving with his father to  
 Cairo. It is only now that the Respondents raise a completely b  
 argument that Kian's natural environment is in Pune.

Furthermore, the Respondents contention that the Petitioner will take Kian outside the jurisdiction of the court is unfounded for the following reasons. The Petitioner has agreed to abide by orders of this Hon'ble Court. As the UAE is a reciprocating country, and orders of this court can easily be enforced in the UAE. As stated earlier, Kian has been growing up outside India, a fact that the Respondents agreed would be in his best interest. Kina's parents lived outside India for many years and wanted to emigrate to Canada. Kian's natural environment is therefore not in India. The Respondents have removed Kian from the custody of the Petitioner during a temporary 3 days visit to India by misusing the police machinery. It is only therefore natural that Kian should be move with the Petitioner to Abu Dhabi. They have no difficulty in driving the Petitioner to courts in India, and cannot now take refuge in saying that the Petitioner

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resides

45. Seervai appearing for the Respondent No. 2 and 3 and learned APP Mr. V B Konde-Deshmukh, APP for Respondent No. 1 at length. We have carefully perused the petition and annexures thereto, copies of voluminous documents submitted by the Petitioner and also Respondent Nos. 2 and 3 with affidavit in reply filed by them and written notes of arguments. At the outset, we make it clear that, as and when necessary we will make reference to only relevant facts while deciding the legal issues and welfare of the child. The Petitioner and also Respondent No. 2 have made wild allegations against each other. However, we refrain ourselves from entering into an exercise of appreciation of said personal allegations made by Petitioner and contesting respondents against each other. Our concern is to the extent of finding out legal position in respect of maintainability of the petition, whether the Petitioner is unfit to have the custody of child Kian, and if child Kian continues in the custody of the Petitioner, whether it would be against the interest and welfare of the child.

46. So far maintainability of petition for issuance of writ of Habeas Corpus at the instance of the Petitioner, who is Egyptian national. It would

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rence to Para 13 o  
 ohar Begam (supra),

id that in issuing a writ of habeas corpus a court has power in the case of infants to direct its custody to be placed with a certain person. In R. v. Greenhill, (1836) 4 Ad and El 624 at p. 640: 111 ER 922 at p. 927 Lord Denman C. J. said:

“When an infant is brought before the Court by habeas corpus, if he be of an age to exercise a choice, the Court leaves him to elect where he will go. If he be not of that age, and a want of direction would only expose him to dangers or seductions, the Court must make an order for his being placed in the proper custody.”

See also (1857) 7 El. And Bl. 186: 119 ER 1217. In Halsbury’s Laws of England, Vol.IX, Art. 1201 at page 702 it is said:

“Where, as frequently occurs in the case of infants, conflicting claims for the custody of the same individual are raised, such claims may be enquired into on the return to a writ of habeas corpus, and the custody awarded to the proper person.”

Section 491 is expressly concerned with directions of

inciples applicable  
 erefore, apply here.  
 ys exercised the  
 hat the custody of  
 see Rama Iyer v.

Natraja Iyer, AIR 1948 Mad 294, Zara Bibi v. Abdul Razzak, 12 Bom LR 891 and Subbaswami Goundan v. Kamakshi Ammal, ILR 53 Mad 72: (AIR 1929 Mad 834). If the courts did not have this power, the remedy under S. 491 would in the case infants often become infructuous.”

47. In the recent pronouncement in the case of Tejaswini Gaud (supra) the Hon’ble Supreme Court held as under:-

Habeas corpus proceedings are not to justify or examine the legality of the custody. It is a medium through which the custody of the child is addressed to the discretion of the court. Habeas corpus is a prerogative writ which is an extraordinary remedy and the writ is issued where in the circumstances of the particular case, ordinary remedy provided by the law is either not available or is ineffective; otherwise a writ will not be issued. Writ of habeas corpus is a prerogative process for securing the liberty of the subject by affording an effective means of immediate release from an illegal or improper detention. In child

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ntainable where it

proved that the detention of a minor child by a parent or others was illegal and without any authority of law. The writ also extends its influence to restore the custody of a minor to his guardian when wrongfully deprived of it. The detention of a minor by a person who is not entitled to his legal custody is treated as equivalent to illegal detention for the purpose of granting writ, directing custody of the minor child. For restoration of the custody of a minor from a person who according to the personal law, is not his legal or natural guardian, in appropriate cases, the writ court has jurisdiction.

While making aforesaid observations the Hon'ble Supreme Court has relied upon the exposition of Supreme Court in Gohar Begam (supra) and Manju Malini Seshachalam (supra).

48. The Hon'ble Supreme Court in the case of Yashta Sahu Vs. State of Rajasthan & Ors.<sup>23</sup>, while considering the contention of learned

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<sup>23</sup> Criminal Appeal No. 127 of 2020.

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the mother who is

9. It is too late in the day to urge that a writ of habeas corpus is not maintainable if the child is in the custody of another parent. The law in this regard has developed a lot over a period of time but now it is settled position that the court can invoke its extraordinary writ jurisdiction for the best interest of the child. This has been done in **Elizabeth Dinshaw vs. Aravand M. Dinshaw** and **Ors Nithya Anand Raghavan (supra)** and **Lahari Sakhamuri vs. Sobhan Koudali** others. In all these cases the writ petitions were entertained. Therefore, we reject the contention of the appellant-wife that the writ petition before the High Court of Rajasthan was not maintainable.

49. The Hon'ble Supreme Court in the case of Nithya Anand Raghavan (supra) in Para 47 observed that, in habeas corpus petition the High Court must examine at the threshold, whether the minor is in lawful or unlawful custody of another person i.e. private respondent named in the writ petition. Keeping in view the said observations we propose to find out

<sup>24</sup> (1987) 1 SCC 42  
<sup>25</sup> (2019) 7 SCC 311

whether  
 September  
 the Petitioner  
 stated

the Petitioner<sup>th</sup> prior to  
 Respondent against  
 appears from the facts  
 Ghosh i.e. the wife of

the Petitioner moved to Pune to be with her parents during last three months of her pregnancy, during which the Petitioner continued to visit Soumi in Pune from time to time and resided at the Petitioner's in-law's residence. On 03 February 2019, the Petitioner's son Kian Kaseem was born in Jehangir hospital in Pune. It is not disputed that, the Petitioner arrived in Pune on 2<sup>nd</sup> February 2019 and remained in Pune till 16<sup>th</sup> February 2019 and thereafter the Petitioner again came back to visit his wife and son Kian Kaseem in Pune from Dubai on 10 March 2019 and left on 16 March 2019 for Dubai to resume his work. Thereafter, Petitioner again came back to Pune on 16 April 2019 from Egypt to see his wife and son. On 07 April 2019, Petitioner's wife Soumi Ghosh died. Thereafter, as stated by the Petitioner, Petitioner took two months leave so as to look after child Kian. Thereafter, on 16 June 2019, Petitioner alongwith Kian as well as Respondent No. 2 travelled to Egypt, where they resided together in the Petitioner's apartment. Thereafter, in September 2019, Petitioner was offered a new position in Abu Dhabi UAE, as he had requested a less demanding position and no travel and the ability to work remotely from home so that he could spend more time with his son. The Petitioner, his son

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No. 2 \

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make complaint against the Petitioner. It further surfaced on record from

the affidavit in reply filed by the 2<sup>nd</sup> respondent that, on 28<sup>th</sup> September

2019, after filing complaint by her to the police officer in-charge

Shankar Kharate, the police brought the Petitioner to the Police Station,

where the police inquired regarding complaint made by Respondent No. 2,

from her as well as the Petitioner till wee hours in the morning of 29<sup>th</sup>

September 2019, after which the police visited the residence of Respondent

No. 2 to pick up the Petitioner's belongings. However, thereafter child Kian

remained in the house of 2<sup>nd</sup> and 3<sup>rd</sup> respondent and his custody was not

handed over to the Petitioner who is natural guardian. It is the contention

of Respondent No. 2 that, though Respondent No. 2 spent 10 hours in

Chandannagar Police Station, but to her dismay FIR was not lodged against

the Petitioner by concerned police officer. In our opinion, because of said

complaint 2<sup>nd</sup> respondent practically stopped entry of the Petitioner in her

house, but she did not hand over child Kian to the Petitioner.

As already observed on plain reading of facts, child Kian was in the custody of the Petitioner being a father till 28<sup>th</sup> September 2019. It is

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that, the respondent (supra) held the custody of Anjum who is the father of Anjum is. The respondent is the guardian of the child. Her refusal to make over the child to the appellant therefore resulted in an illegal detention of the child within the meaning of Section 491. Hon'ble Supreme Court in the case of Tejaswini Gaud (supra) held that, writ of habeas corpus is prerogative process for securing the liberty of the subject by affording an effective means of immediate release from an illegal or improper detention. In the present case as already discussed in our considered view there was improper detention of child Kian by the respondent in the house of Respondent No. 2 and 3, and therefore, petition praying therein to issue writ of habeas corpus is maintainable.

The next issue for consideration is whether the Petitioner is unfit to have the custody of child Kian and if child Kian continues in the custody of the Petitioner, whether it would be against the interest and welfare of the child?

Learned counsel appearing for respondent 2 and 3 relying upon the averments made in the affidavit in replies filed by respondent 2 and 3 would urge that, the Petitioner is unfit for custody of child Kian. We have carefully perused the averments in both the affidavit in replies.

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The 2<sup>nd</sup> against the Petitioner and  
 tried to e custody of child  
 Kian. Ir are of the opinion  
 that, th ld Kian on the basis of  
 allegations made in the affidavit in replies, they are at liberty to approach  
 the court of competent jurisdiction to prove the said allegations. In the  
 present petition, we are considering the prayer of the Petitioner to restore  
 the custody of child Kian to him, since till<sup>th</sup> 28<sup>th</sup> September 2019 child Kian  
 was in the custody of the Petitioner.

The Petitioner is well qualified and has secured degree  
 Masters of Business Administration (MBA) from IIM Kozhikode, which is  
 one of the primer institutions in India for MBA. He has secured job and as  
 contended by the Petitioner he is getting descent salary to look after child  
 Kian. In past also he had taken care of child Kian. He used to travel  
 frequently to Pune to see his wife and child. Indisputably, the Petitioner is  
 only surviving parent of the child and natural guardian. The child of about  
 11 months of age definitely needs love, care and affection of the father. It  
 also appears that, the economic condition of the Petitioner is st  
 Keeping in view the qualification of the Petitioner, so also he is gainfully  
 employed and working in reputed position, there is no reason to deprive  
 him from having custody of child Kian. The child is of 11 months of age and

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n is the “welfare of the

child” and not rights of the parents under a statute for the time being in force. The Hon’ble Supreme Court in the case of Nithya Anand Raghavan (supra) held that, welfare of the child is of paramount consideration. In the recent pronouncement in the case of Yashita Sahu (supra) the Hon’ble Supreme Court while discussing the welfare of the child being t paramount consideration in custody cases, in Para 17, 18 and 19 held as under:-

17. It is well settled law by a catena of judgments that while deciding matters of custody of a child, primary and paramount consideration is welfare of the child. If welfare of the child so demands then technical objections cannot come in the way. However, while deciding the welfare of the child it is not the view of one spouse alone which has to be taken into consideration. The courts should decide the issue of custody only on the basis of what is in the best interest of the child.

18. The child is the victim in custody battles. In this fight of

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les and litigations  
shows that more  
love their child,  
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she alone is entitled to the custody of the child. The court must therefore be very vary of what is said by each of the spouses.

19. A child, especially a child of tender years requires the love, affection, company, protection of both parents. This is not only the requirement of the child but is his/her basic human right. Just because the parents are at war with each other, does not mean that the child should be denied the care, affection, love or protection of any one of the two parents. A child is not an inanimate object which can be tossed from one parent to the other. Every separation, every reunion may have a traumatic and psychosomatic impact on the child. Therefore, it is to be ensured that the court weighs each and every circumstance very carefully before deciding how and in what manner the custody of the child should be shared between both the parents. Even if the custody is given to one parent the other parent must have sufficient

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 social, physical and  
 vo parents. It is  
 ent should be  
 denied contact with the child. Reasons must be assigned if  
 one parent is to be denied any visitation rights or contact  
 with the child. Courts dealing with the custody matters must  
 while deciding issues of custody clearly define the nature,  
 manner and specifics of the visitation rights.

50. As it is clear from the observations made by the Hon  
 Supreme Court in Para 18 that, just because the parents are at war with  
 each other, does not mean that the child should be denied the  
 affection, love or protection of any one of the two parents. In the present  
 case, it is admitted position that, the Petitioner is the only surviving parent  
 and natural guardian of child Kian. As already observed he has taken care o  
 child Kian in past and there is no room for doubt that, he can look after  
 welfare of child Kian even in future.

The question of uprooting the child from Pune is required to be  
 taken into consideration. However, the child Kian is only of 11 months of  
 age and is not capable of forming and expressing his wish. The ultimate

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future ( ) only surviving parent  
 and n natural guardian and  
 neither emise of Petitioner's  
 wife So old at the relevant  
 time, and the child Kian was taken care of by 3<sup>d</sup> respondent. Child  
 Kian lost his mother when he was just two months and he cannot  
 deprived of love of his father for no valid reason.

51. The mother of the Petitioner through the Petitioner has filed the affidavit giving an undertaking that, she will stay with Petitioner at his working place i.e. at Abu Dhabi so as to take care of child Kian. The Petitioner has also denied the allegation made by 2<sup>nd</sup> respondent that he is likely to marry in near future and therefore, that would affect the interest and welfare of child Kian. Therefore, keeping in view the discussion in foregoing paragraphs, we feel that, child Kian's custody is required to be restored with the Petitioner.

52. Learned counsel appearing for 2<sup>nd</sup> and 3<sup>d</sup> respondent vehemently argued that, the Petitioner is Muslim and therefore, child Kian is admittedly an Indian citizen and a Muslim. Under the Muslim Personal Law, which is applicable to child Kian, his custody ought to remain with

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Respor e of her arguments  
 invited ble Supreme Court and  
 also Hi n our opinion and  
 3<sup>rd</sup> resy ly as available in law

can claim the custody by leading evidence. In that case Court of competent jurisdiction can take into consideration various disputed questions of fact raised by 2<sup>nd</sup> and 3<sup>rd</sup> respondent in their affidavit in replies. As already discussed, the custody of child Kian was with the Petitioner till September 2019, and therefore, just to restore his custody which illegally interrupted by the 2<sup>nd</sup> respondent from 28 September 2019, till this Court (Coram:- S.S. Shinde & Prithviraj K Chavan, JJ.) passed the order on 13<sup>th</sup> December 2019 thereby giving an interim custody of child Kian to the Petitioner. We have entertained the petition for issuance of writ of habeas corpus.

We have considered the rival contentions and issues raised in the petition. Admittedly, the marriage of the Petitioner with Soumi Ghosh was registered under the Special Marriage Act. It is submitted by learned senior counsel appearing for the Petitioner that, since the marriage registered under the Special Marriage Act, their personal law no longer applies.

Be that as it may, we do not wish to elaborate on the said aspect

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tender age, and he is not capable of forming and expressing his wish.

53. Keeping in view the discussion made hereinabove, if Respondent No. 2 and 3 wish to contest the issue that the Petitioner is unfit or is not legally entitled to have the custody of child Kian, in that case, they are free to approach the court of competent jurisdiction for adjudication of their legal rights. In case<sup>nd</sup>2 and 3<sup>rd</sup> respondent invoke jurisdiction of the competent court dealing with custody matters, we leave open the issue of application of personal law so also adjudication of disputed questions of facts and appreciation of documents and evidence, if any, for consideration of said Court. Once again we make it clear that, we have entertained the present petition only to the extent of restoration of custody of child Kian to the Petitioner keeping in view main criteria of welfare of child Kian, as the child was in the custody of the Petitioner ~~til~~<sup>th</sup> 28<sup>th</sup> September 2019. The proceedings, if any, initiated for custody of Kian by Respondent No. 2 and 3 the same may be decided on its own merits, without being influenced by observations made in this judgment.

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54. The Petitioner is the biological mother and natural guardian of child Kian. The Petitioner is residing at the house of 2<sup>nd</sup> and 3<sup>rd</sup> respondent. The Petitioner might be inconvenienced with the passage of time. However, till the child Kian is settled down in the shelter of the Petitioner at his place of work, 2<sup>nd</sup> and 3<sup>rd</sup> respondent so also husband of 3<sup>rd</sup> respondent shall have access to the child. It cannot be forgotten that, 3<sup>rd</sup> respondent is mother-in-law of Petitioner and 2<sup>nd</sup> respondent is sister-in-law. As it appears from undisputed position on record that till 25<sup>th</sup> September 2019, child Kian remained even in the company (not in custody) of 2<sup>nd</sup> respondent, through out from his birth and also in the company of 3<sup>rd</sup> respondent from his birth till 16<sup>th</sup> June 2019 and from 28<sup>th</sup> September 2019 till this Court (Coram:- S S Shinde and Prithviraj K Chavan, JJ.) by order dated 13<sup>th</sup> December 2019 granted an interim custody of the child to the Petitioner. In that view of the matter and keeping in view the observations of the Hon'ble Supreme Court in the case of Yashita Sahu (supra) that a child, especially a child of tender age requires the love, affection, comfort and protection of both parents and also observations of the Supreme Court in Para 36 and 37 in the case of Tejaswini Gaud (supra), we are inclined to give visitation rights to 2<sup>nd</sup> and 3<sup>rd</sup> respondent so also husband of 3<sup>rd</sup> respondent.

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:-

I, ~~Respondent No. 2~~, the Petitioner,  
residing at Villa 64, Jasmine Settlement, New Cairo,  
Cairo, Egypt and also residing at 555, Grand Millennium, Hotel  
Apartments, Abu Dhabi, UAE do hereby state on solemn  
affirmation as under:-

1. I do hereby undertake to this Hon'ble Court to bring my son, Kian to meet Respondent No. 3 at Respondent No. 3's residence with whom Respondent No. 2 at present resides, four times a year for a duration of a week at a time, if this Hon'ble Court is pleased to restore the custody of my child Kian to me.
2. I further undertake that Respondent No. 2 alongwith Respondent No. 3 can come to visit my residence in Abu Dhabi (or wherever I may be located due to the exigencies of my job), to be with my son Kian, initially with advance notice to me. They shall be welcomed at my residence when they visit, and I shall provide unhindered access of my son Kian to Respondent No. 3 and 2 during such visits. Such visits by Respondent No. 2 alongwith Respondent No. 3 to be of a duration of time not

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m. time of 15 days  
ment if required.

3. I s  
Cc : over Video-  
:an see my son  
from time to time, as directed by this Hon'ble Court. I state that  
my mother has given an undertaking to stay with me at Abu  
Dhabi (or wherever I may be located due to the exigencies of  
my job).

4. I state that I shall at all times, abide by the Orders of this  
Hon'ble Court and shall not act in contravention of such orders.
5. The undertaking given in para 2 with respect to Respondent No.  
2 being given access when she visits Abu Dhabi (or the city in  
which I may be located due to exigencies of my job) along with  
Respondent No. 3 is independent of issues raised and  
submissions made by the Petitioner in this Petition regarding  
Respondent No. 2.

Solemnly affirmed at Mumbai

Dated 28<sup>th</sup> day of January 2020 )

In the light of discussion in foregoing paragraphs, so also in the light  
of an undertaking given by the Petitioner, we pass the following order:-

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- (i) \ se (a).
- (ii) - Petitioner by order dated 1<sup>st</sup> December 2019 passed by this Court is made absolute, and accordingly custody of child Kian is restored back with the Petitioner.
- (iii) The Petitioner shall maintain the custody of child at Pune preferably in the vicinity nearby the house of 2<sup>nd</sup> respondent for eight weeks from today.
- (iv) The Petitioner and his mother or Petitioner and his sister or Petitioner alone or his mother alone or his sister alone can stay with child Kian, as per their convenience during the aforesaid period.
- (v) During the aforesaid 8 weeks period, the Petitioner and his mother or Petitioner alone or his mother alone or his sister alone shall take child Kian to the residence of 2<sup>nd</sup> and 3<sup>rd</sup> respondent on Monday, Tuesday, Wednesday, Thursday and Saturday at about 1.00 PM. The 2<sup>nd</sup> and 3<sup>rd</sup> Respondent and also husband of 3<sup>rd</sup> respondent, jointly or singly, will have free access to child Kian in between 1.00 PM to 6.00 PM on aforesaid day's. The 2

- i shall properly  
t the case may be,  
v
- (vi)** - iii) to (v) shall remain in force till 27<sup>th</sup> March, 2020.
- (vii)** After 27<sup>th</sup> March, 2020, the Petitioner can take the child along with him at his working place at Abu Dhabi.
- (viii)** The Petitioner shall at least four times in a year bring the child at Pune after every 2 and ½ months for at least one week.
- (ix)** When the Petitioner will bring child Kian after 2 and ½ months for the period of one week, he shall stay with his child in the nearby vicinity of the house of private respondents for one week. The Petitioner shall take child Kian at the residence of 2<sup>nd</sup> and 3<sup>rd</sup> respondent at about 12.30 PM on Monday to Friday. During the said period, 2<sup>nd</sup> and 3<sup>rd</sup> respondent and husband of 3<sup>rd</sup> respondent shall be given free access to child Kian for six hours on everyday. The 2<sup>nd</sup> and 3<sup>rd</sup> respondent and husband of 3<sup>rd</sup> respondent shall properly treat the Petitioner.
- (x)** In case 2<sup>nd</sup> and 3<sup>rd</sup> respondent and husband of 3<sup>rd</sup> respondent wish to visit the child at Abu Dhabi, the Petitioner shall provide unhindered access to child Kian during such visits. Such visits by

| No. 3 and also  
 | ndent No. 2 and  
 | ot exceeding 15  
 ( days may be  
 extended as per the mutual agreement if required. The  
 Petitioner shall allow the private respondents to meet child Kian  
 for minimum 6 hours on every day during their visit to the  
 residence of Petitioner at Abu Dhabi. However, with mutual  
 understanding said duration can be extended. However, 2  
 3<sup>rd</sup> respondent shall intimate the Petitioner at least before one  
 week in advance of such visit.

- (xi)** The 2<sup>nd</sup> and 3<sup>d</sup> respondent and her husband be given access from video-conferencing facility by the Petitioner to see child Kian on every alternate day, preferably in between 7.00 PM to 9.00 PM IST, for not less than 15 minutes.
- (xii)** During the stay of the Petitioner, his mother or sister as the case may be, in India the Respondent No. 1 shall not take any coercive action against them in relation to the subject matter of this petition.
- (xiii)** Parties are at liberty to initiate and pursue other remedies as may be available in law.

**(xiv)** |

and accordingly wri

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**(N. B. SURYAWANSHI, J.)**

**(S. S. SHINDE, J.)**

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